

POLICY SCHEDULE

Policy Number	Plan Name & UIN No
	Edelweiss Tokio Life – Immediate Annuity Plan (UIN NO: 147N019V01)

Name of the Proposer				
Name of the Primary Annuitant	Date of Birth	Age	Age Admitted	Gender
Name of the Secondary Annuitant	Date of Birth	Age	Age Admitted	Gender
Relationship of the Secondary Annuitant to the Primary Annuitant			(/,	

Address	

Name of the Nominee		Na	ame of the Appointee (in case nominee is a minor)

Purchase Price	Rs.

	Existing Policyholder under Pension Plan	Yes / No
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Annuity Details			
Annuity Option Chosen			
Annuity Commencement Date			
Annuity Installment	Rs.		
Annuity Payout Mode	Monthly/Quarterly/ Semi-annually/ Annually		
Annuity Payout due date			

Consolidated Stamp duty paid: Rs.<< POL-STMP-DUTY-AMT>>/- paid by Pay order, vide Mudrank receipt no:	dated

For and on behalf of "Edelweiss Tokio Life Insurance Company Ltd"

Authorised Signatory

We request you to go through the Policy Document in detail and check for the accuracy of information provided and return the Policy document to us for correcting the discrepancies, if any.



Edelweiss Tokio Life Insurance Company Limited Edelweiss House, Off C. S. T. Road, Kalina, Mumbai – 400 098

Edelweiss Tokio Life - Immediate Annuity Plan

(A Non Participating Plan)
UIN NO: 147N019V01

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents is the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms & Conditions stated below.

Fundamental Features of the Policy:

Your Policy Schedule shows the annuity option selected by You, annuity instalment amount, annuity commencement date and annuity due dates. Your annuity will commence from the annuity commencement date and will be paid thereafter on each annuity due date.

The fundamental features of the Policy are described briefly below for Your information and reference only. For the complete details on each of these features, please refer to the Clauses referenced below.

Fundamental Features of the Policy	Clause No
Death Benefit: The benefit payable on the Annuitant's death.	1 (a)
Survival Benefit: The benefit payable on the Annuitant's survival	1 (b)
General Conditions: The general terms and conditions that apply under the Policy.	2)
Definitions: Important terms used under the Policy and the meanings ascribed to each.	3)

Terms & Conditions

1) BENEFITS

a) **Death Benefit:**

Option	Death Benefit		
Life Annuity with Return of	On death of the Annuitant, Purchase price will become payable to		
Purchase price	the nominee.		
Life Annuity	No benefit will become payable.		
	Only If death occurs during the annuity certain period, the nominee		
Life Annuity Certain for 5/10/15/20	will receive the annuity payout for the unexpired portion of the		
, , , , , ,	annuity certain period and thereafter the contract ceases.		
years	If death occurs after the annuity certain period, no benefit will		
	become payable.		



Life Annuity increasing at a simple rate of 3% or 5% per annum	No benefit will become payable.
Joint life, Last Survivor	In case of death of any of the Annuitant, no death benefit becomes payable. However on any one of the Annuitant having survived, survival
	benefits as described in 1(b) for the said option, would become payable.
Joint life, Last Survivor with 50% annuity	In case of death of any of the Annuitant, no death benefit becomes payable. However on any one of the Annuitant having survived, survival benefits as described in 1(b) for the said option, would become payable.
Joint life, Last Survivor with Return	On death of the last surviving Annuitant, Purchase price will become
of Purchase Price on Last Death	payable to the nominee.

In case of unfortunate death of the annuitant, the death intimation needs to be conveyed to Us. Annuity installments that have fallen due and paid after the date of death will be recovered immediately from any amount payable under the Policy or as debt due.

b) Survival Benefit:

Option	Survival benefit
Life Annuity with Return of Purchase price	Annuity would become payable till life time of Annuitant
Life Annuity	Annuity would become payable till life time of Annuitant
Life Annuity Certain for 5/10/15/20 years	Annuity would become payable till life time of Annuitant or the chosen certain period, whichever is later
Life Annuity increasing at a simple rate of 3.0% or 5.0% per annum	Annuity increasing at simple rate as chosen would be received till life time of Annuitant
Joint life, Last Survivor	Annuity would become payable till lifetime of last surviving Annuitant. After the death of the primary Annuitant if secondary annuitant survives, 100% annuity would become payable till lifetime of secondary Annuitant.
Joint life, Last Survivor with 50% annuity	100% Annuity would become payable till lifetime of primary Annuitant. After the death of the primary Annuitant if secondary annuitant survives, 50% annuity would become payable till lifetime of secondary Annuitant.
Joint life, Last Survivor with Return	Annuity would become payable till lifetime of last surviving
of Purchase Price on Last Death	annuitant



c) **Policy Surrender**

This policy does not provide surrender facility.

d) Policy Loan

This policy does not provide loan facility.

2. GENERAL CONDITIONS

a) Free-look Period

You may return the Policy document to Us within 15 days* of receipt of the Policy document if You disagree with any of the terms and conditions by giving Us written reasons for Your objection. We will refund the Premium received after deducting stamp duty and any annuities paid.

On purchase of annuity on death, vesting or surrender of all the pension policies of Edelweiss Tokio Life Insurance Co Ltd, free look period will not be available.

*A free look period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).

b) Payment of benefits/Claim Procedure:

You have to submit survival certificate to US, for availing the annuity payouts.

We shall be given written notice of the Annuitant's death and, upon request, We shall be provided with the following to assess the claim:

- (i) Our claim form which must be duly completed;
- (ii)The original or attested copy of the death certificate;
- (iii)The original Policy document;
- (iv)Any other information or documentation that We request.

Submission of the requested documents shall not be deemed to be acceptance of the claim. Claims will only be accepted when We have communicated the acceptance in writing.

You are requested to send intimation of the claim to any of Our branch offices or to Our Registered office mentioned below.

Claims Officer

Edelweiss Tokio Life Insurance Company Ltd.

Edelweiss House, Off. C. S. T. Road,

Kalina, Mumbai - 400 098

Email Id: claims@edelweisstokio.in

Phone no: 1800 2121 212



c)	Nomination as per Section 39 of the Insurance Act 1938:
(i)	Naming a Nominee: You may nominate a Nominee to receive the Death Benefit under the Policy in the event of the Annuitant's death.
(ii)	<u>Change in nomination</u> : You shall give Us written request of all nominations and changes in nomination. No nomination will apply until We have issued an endorsement to the Schedule confirming the nomination.
d)	Assignment as per Section 38 of the Insurance Act 1938:

Assignment is not allowed

e) Fraud/Breach of Good Faith

(i) If You, or anyone acting on Your/their behalf or with Your/their knowledge makes or advances any claim under this Policy knowing it to be false, fraudulent, misleading or dishonest in any respect, then this Policy shall be void and surrender value, if any, shall be payable (subject to Section 45 of the Insurance Act).

(ii) Section 41 of the Insurance Act, 1938:

No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables or the insurer:

Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to Rs. Five hundred rupees.

(iii) Section 45 of the Insurance Act, 1938:

No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policy-holder and that the policy-holder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose:

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal.



f) Currency, Governing Law & Jurisdiction

- (i) The Premiums and benefits payable under the Policy shall be payable in India and in Indian Rupees.
- (ii) The Policy and any disputes or differences arising under or in relation to the Policy shall be construed in accordance with Indian law and by the Indian courts.

g) Taxation

The tax benefits under this policy would be as per the prevailing Income Tax laws in India and any amendment(s) made thereto from time to time.

We reserve the right to recover from Policyholder all levies including but not limited to Service Tax levied by the authorities on insurance transactions from time to time.

h) Duplicate Policy Document

If You lose or misplace the Policy Document then you may request us to issue You a duplicate Policy Document by giving Us written notice and making payment of fee prescribed from time to time.

On issue of the duplicate Policy document, the original shall automatically cease to have any legal effect and You agree to indemnify and hold Us harmless from and against any and all claims, demands, costs, expenses, awards or judgments arising from or in connection with the original Policy document or the issue of the duplicate Policy document.

i) Notices

- (i) All notices meant for Us shall be given to Us at Our address specified in the Policy Contract or at any of Our branch offices.
- (ii) All notices meant for You will be sent to Your address specified in the Schedule. If You do not notify Us of any changes to Your address, then notices or correspondence sent by Us to the last recorded address shall be valid and legally effective

j) Entire Contract

- (i) The Policy comprises the entire contract of insurance between You and Us. We shall not be bound or be deemed to be bound by any alterations or changes, unless such changes are made by Us in writing through an endorsement.
- (ii) Notwithstanding anything contained in this Policy Document, the provisions herein shall stand altered or superseded to such extent and in such manner as may be required by any change in applicable law including but not limited to any regulations made or circulars / guidelines issued by IRDA.



3) **DEFINITIONS**

Defined Term	Meaning
Age:	age of the Annuitant at last birthday.
Appointee:	the person named in the Schedule who will accept and hold in trust all amounts payable under the Policy on behalf of the Nominee if the Nominee is less than Age 18 on the date of payment.
Annuity	means a series of payouts made to the Annuitant in exchange of the purchase price
Annuitant	the person who is entitled to receive the annuity payouts
Annuity Commencement Date	the date the annuity payout begins
IRDA:	Insurance Regulatory and Development Authority.
Issuance date:	the date specified in the Schedule on which the Policy has been issued .
Nominee:	the person specified in the Schedule nominated in accordance with the Insurance Act 1938.
Non-Participating:	all the benefits are guaranteed and without profit.
Policy:	the Policy document, the Proposal Form, the Schedule, Benefit Illustration and any other document attached or annexed including any endorsement attached to the Policy issued by Us.
Proposal Form:	the signed, dated application form and any accompanying declarations or statements submitted to Us.
Schedule:	the policy schedule appended to this Policy.
We/Our/Us:	Edelweiss Tokio Life Insurance Company Limited.
You/ Your:	the policyholder named in the Schedule.

<u>Interpretation</u>: In this Policy document, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

<u>Grievance Redressal Mechanism:</u> Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at <u>care@edelweisstokio.in</u>
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, Edelweiss House, Off CST Road, Kalina, Santacruz (E), Mumbai 400098



If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at complaints@edelweisstokio.in

To further escalate the matter you may write to the Chief Grievance Redressal Officer at cgro@edelweisstokio.in

If the complaint/grievance has still not been resolved You may any time approach the office of the Insurance Ombudsman established by the Central Government of India. The list of the Ombudsman with their addresses has been given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman	Gujarat , UT of Dadra & Nagar
	2 nd floor, Ambica House Nr. C.U.Shah College, Ashram	Haveli, Daman and Diu
	Road,	
	AHMEDABAD - 380 014	
	Tel. :079-27546840 / Fax: 079-27546142	
	E-mail: ins.omb@rediffmail.com	
BHOPAL	Office of the Insurance Ombudsman	Madhya Pradesh &
	Janak Vihar Complex, 2 nd floor	Chhattisgarh
	6, Malviya Nagar, Opp. Airtel,	
	Near new market,	
	BHOPAL (M.P.) – 462 023	
	Tel.: 0755-2569201/02 & Fax:0755-2769203	
	E-mail: bimalokpalbhopal@airtelmail.in	
BHUBANESHWAR	Office of the Insurance Ombudsman,	Orissa
	62, Forest Park,	
	BHUBANESHWAR - 751 009	
	Tel.:0674-2596455	
	Fax - 0674-2596429	
	E-mail: ioobbsr@dataone.in	
CHANDIGARH	Office of the Insurance Ombudsman	Punjab , Haryana, Himachal
	S.C.O. No. 101 – 103, 2 nd floor,	Pradesh, Jammu & Kashmir ,
	Batra Building, Sector 17-D,	UT of Chandigarh
	CHANDIGARH - 160 017	
	Tel.: 0172- 2706468 & Fax: 0172-2708274	
	E-mail: ombchd@yahoo.co.in	
CHENNAL	Office of the Insurance Ombudsman	Tamil Nady, LIT Dandisharn,
CHENNAI	Fatima Akhtar Court , 4 th floor,	Tamil Nadu, UT-Pondicherry Town and Karaikal (which are
	453 (old 312) Anna Salai, Teynampet,	part of UT of Pondicherry)
	CHENNAI - 600 018	
	Tel. 044-24333668/5284 Fax: 044-24333664	
	E-mail: chennaiinsuranceombudsman@gmail.com	
ERNAKULAM	Office of the Insurance Ombudsman	Kerala , UT of (a) Lakshadweep
	2 nd Floor, CC 27/2603, Pulinat Building,	, (b) Mahe - a part of UT of
	Opp. Cochin Shipyard, M.G. Road,	Pondicherry
	ERNAKULAM - 682 015	
	Tel: 0484-2358759 & Fax:0484-2359336	



	E-mail: iokochi@asianetindia.com	
GUWAHATI	Office of the Insurance Ombudsman	Assam , Meghalaya, Manipur,
	Jeevan Nivesh, 5 th floor	Mizoram, Arunachal Pradesh,
	Nr. Panbazar Overbridge , S.S. Road	Nagaland and Tripura
	GUWAHATI - 781 001 (ASSAM)	
	Tel.: 0361-2132204/5 Fax:0361-2732937	
	E-mail: ombudsmanghy@rediffmail.com	
HYDERABAD	Office of the Insurance Ombudsman	Andhra Pradesh, Karnataka
IIIDLINADAD	6-2-46, 1 st floor, Moin Court Lane, A.C.Guards, Lakdi-	and UT of Yanam - a part of the
	Ka-Pool.	•
	,	UT of Pondicherry
	HYDERABAD - 500 004	
	Tel. 040-65504123 & Fax: 040-23376599	
	E-mail: <u>insombudhyd@gmail.in</u>	
KOLKATA	Office of the Insurance Ombudsman	West Bengal , Bihar ,
	4 th Floor, Hindustan Building Annexe 4,	Jharkhand and UT of Andaman
	C R Avenue,	& Nicobar Islands , Sikkim
	KOLKATA - 700 072	, , , , , , , , , , , , , , , , , , , ,
	Tel.:033-22124346/(40) & Fax: 033-2124341	
	E-mail:iombsbpa@bsnl.in	
	E mail: iomsspace ssm.iii	
LUCKNOW	Office of the Insurance Ombudsman	Uttar Pradesh and Uttaranchal
	Jeevan Bhawan, Phase 2,	
	6 th floor, Nawal Kishore Rd. Hazratganj,	
	LUCKNOW - 226.001	
	Tel.:0522-2231331	
	Fax: 0522-2231310	
	E-mail: insombudsman@rediffmail.com	
	E main mornida e real maneoni	
MUMBAI	Office of the Insurance Ombudsman,	Maharashtra , Goa
	Jeevan Seva Annexe, 3 rd floor, S.V.Road, Santacruz(W),	
	MUMBAI - 400 054	
	Tel: 022-26106928	
	Fax: 022-26106052	
	E-mail: ombudsmanmumbai@gmail.com	
NEW DELHI	Office of the Insurance Ombudsman	Delhi & Rajasthan
	2/2A, Universal Insurance Bldg.,	
	Asaf Ali Road	
	NEW DELHI - 110 002	
	Tel. 011-23239633	
	Fax: 011-23230858	
	E-mail: iobdelraj@rediffmail.com	